


NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 11.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No190&210 of 2017 in CP (IB) No. 41/7 /HDB/2017
NAME OF THE COMPANY	Deccan Chronicle Holdings Limited
NAME OF THE PETITIONER(S)	Canara Bank
NAME OF THE RESPONDENT(S)	Deccan Chronicle Holdings Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Chidambaram Applicant 21/9/17	PCS	9849056652	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T. Nagender for (Canara Bank)		9849147487	
Deepak Bhatnagar	Senior Advocate	9849022303	

G. Sankishore Advocate 8686859971 G.S. J.

(Rep. IRP)

Sl.No.5

CA No.190 & 210 of 2017

In CP (IB) No. 41/7/HDB/2017

In the matter of Canara Bank vs. Deccan Chronicle Holdings Limited

Date of order: 11.12.2017

ORDER

Heard Shri S. Chidambaram, Learned PCS for the Applicant in CA No. 190/2017. The Learned PCS after filing CA on 06.11.2017 insisted to take up the matter on urgent basis. So the Tribunal passed docket order dated 16.11.2017 by posting the case to 07.12.2017. The Applicant (M/s Nagarjuna Travels & Hotels Ltd) has approached Hon'ble NCLAT by filing Company Appeal No.301/2017. The Hon'ble NCLAT by an order dated 05.12.2017, has inter-alia passed the following order:

“Having heard the learned counsel for the appellant, we find that the present appeal is frivolous and the case is likely to be listed on 7th December, 2017. For the said reason, we dismiss the appeal with cost of Rupees One Lakh be paid in favour of Kotak Mahindra Bank by Shri E. Venkatram Reddy, Director, who filed the appeal on behalf of the Corporate Debtor without any authority.

The Tribunal has posted this matter today. The Learned PCS submits that he is not aware of the appeal filed on behalf of M/s Nagarjuna Travels & Hotels Ltd by Shri E. Venkatram Reddy. Therefore, he is directed to file a copy of the said Appeal and also file an affidavit whether he is given an authorization by Board of Directors of the Company.

Shri S. Chidambaram, PCS is also directed to file affidavit whether fine imposed by NCLAT has been paid to Kotak Mahindra Bank or not.

Post both the CAs on 12.12.2017.

Member (T)

Membr (J)

binnu